

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
E.P.3 of 2014 in
Appeal Nos.86 of 2011 & 87 of 2011**

Dated: 26th August, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Haldyn Glass Limited & Others Petitioner(s)
Versus
Gail India Ltd. and Anr. Respondent (s)**

Counsel for the Petitioner(s) : Mr. Anand K.Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Ms.Sonali Malhotra for PNGRB

Order

Now, it is submitted that the stay of the proceedings and Execution Petition has been granted by the Hon'ble Supreme Court. Since, the Appeal is pending, we think it appropriate to adjourn the matter sine die.

Post the matter on **23.09.2014 at 2.30 pm.**

**(Nayan Mani Borah)
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)
Chairperson**

pr/vg